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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (IB) No. 105/KB/2018
CA(IB)No.1369/KB/2019

Present: 1. Hon'ble Member (J), Shri Jinan K.R.

2. Hon'ble Member (T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th October, 2019, 10:30 A.M

Name of the Company		Gandhar Oil Refinery (India) Ltd.-Vs- Sapphier Equities Pvt. Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

	PANKAJ LUNAWAT	IRP	<i>[Signature]</i>
	RAMANUS RAY (CHAUDHURI,	Operational creditor	} <i>[Signature]</i> 13/10/2019.

ORDER

Ld. Interim Resolution Professional appears. Ld. Counsel for the Operational Creditor appears.

CA(IB) No. 1369/KB/2019 is an application filed under Rule 11 of the NCLT Rules, 2016 for recording settlement and giving permission to withdraw the CP. It is jointly submitted that the matter was settled out of the Tribunal.

Accordingly, permission is granted. CP is disposed of as withdrawn.

File is consigned to record.

[Signature]
(Harish Chander Suri)
Member (T)

[Signature]
(Jinan K.R.)
Member (J)